

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 501/TT/2014

Subject : Truing up for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Asset IA- 1x125 MVAR Bus Reactor at Khandwa along with associated bays, Asset IB- 1x125 MVAR Bus Reactor at Dehgam along with associated bays under WRSS VII Transmission Scheme in Western Region

Date of Hearing : 8.2.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatasan, PGCIL
Shri S.C. Taneja, PGCIL
Shri Pankaj Sharma, PGCIL
Smt. Sonam Gangwar, PGCIL
Shri A.M. Pavgi, PGCIL
Mohd. Mohsin, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for of truing up tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Asset IA- 1x125 MVAR Bus Reactor at Khandwa along with associated



bays and Asset IB- 1x125 MVAR Bus Reactor at Dehgam along with associated bays under WRSS VII Transmission Scheme in Western Region.

2. The Commission observed that the approved apportioned cost of the assets is ₹3204.95 lakh whereas the completion cost of ₹1699.91 lakh and directed the petitioner to justify and clarify the basis for arriving at such high approved apportioned cost of the assets on affidavit by 15.2.2016 with a copy to the beneficiaries.

3. The Commission further directed that the above information should be filed within the stipulated time, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/
(V. Sreenivas)
Dy. Chief (Law)

